

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

OA.597/97

dt.8-5-97

Between

B. Gandhi

: Party-in-person/Applicant

and

1. Director General Indian Council of Agril. Research (ICAR), Krishi Bhavan New Delhi 1

2. Project Director Project Directorate on Poultry Rajendra Nagar Hyderabad 30

3. Director Central Research Instt. for Dryland Agril (CRIDA), Santoshnagar Hyderabad 59

4. Dy. Director General (SW&DF) now (SA&AF)
ICAR, Krishi Bhavan
New Delhi 1 : Respondents

Counsel for the applicant : Party-in-person

Counsel for the respondents : N.R. Devaraj SC for Central Govt.

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HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

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Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn)

Heard Sri B. Gandhi, Party-in-person and Sri N.R. Devaraj standing counsel for the respondents.

- 1. The applicant was given adverse report in the C.R. for the year 1995-96. He submitted representations dated 28-8-1996, 26-7-1996 and 23-10-1996 for expunging remarks. It is stated that no reply has been received for his representations.
- 2. This OA is filed praying for direction to R-1 to dispose of his representation dated 23-10-96 (A-1) expeditiously within four weeks or a direction may be given to the effect that the DDG(SA&AF) should consider and dispose of his representation as in the case of directions given in OA.195/96 (Annexure A-VII) to the CA and to write to the R-2 to R-2 to suitably write to the Institution where the he is now working for considering him to the post of AFAO without taking into consideration the adverse remarks.
- 3. When the OA was taken up for admission hearing the Party-in-person submitted that he is restricting his prayer only to dispose of his representation dated 23-10-1996 by R-1. Hence, the OA is admitted only for that relief and not for any other relief.
- 4. Sri N.R. Devaraj, learned standing counsel submitted to be that the representation is/disposed of by R-1, who is Headquartered at Delhi and hence four weeks is too short a time to dispose of. He submitted that three months time may be given to dispose of the representation.



- 5. The applicant submits that he is due for promotion to the post of AFAO and if his representation is not disposed of expeditiously harm will be caused as he will lose his chance of promotion. Hence, I feel expeditious action has to be taken by R-1 to dispose of applicants representation.
 - 6. Considering the facts and circumstances of the case
 I direct as below:

Respondent-1 should dispose of the representation of the applicant dated 23-10-1996 within two months from the date of receipt of copy of this order.

- 7. The OA is disposed of at the admission stage itself.
 No order as to costs.
- 8. Registry should send a copy of the OA along with the copy of this order to R-1.

(R. Rangarajan) Member (Admn.)

Dated: May 8, 97 Dictated in Open Court

D. R. (2)

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Copy to:

- Director General, Indian Council of Agriculturel*Research, (ICAR), Krishi Bha an, New Delhi.
- 2 Project Director, Project Directorate on Poultry, Rajendranagar, Hyderabad.
- 3. Director, Central Research Instt. for Dryland Agril. (CRIDA), Santhoshnagar, Hyderabad.
- 4 Dy Director General (SW & DF) now (SA & AF), ICAR, Krishi Bhawan, New Delhi.
- 5. One copy to Mr. B. Gandhi, Superintendent, Project Directorate on Poultry, Rajendranagar, Hyderabad.
- 6. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
- 7. One copy to DRR(A), CAT, Hyderabad.
- 3. One duplicate copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDER BAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. GARAJAN : M(A)

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DROER/JUDG EMENT

R.A/C.P/M.A.No.

C.A.NO. 597/97

ADMITTED INTERIM DIRECTIONS ISSUED ALLOJED DISPOSED OF WITH DIRECTIONS DISMISSED DISMISSED AS WITHDRAWN ORDERED/REDECTED NO ORDER AS TO COSTS

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कैरदोव प्रशासनिक अधिकरण Central Administrative Tribunal New/DESPETCH

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